

**FORM NO. 38**

[See rule 72]

**Certificate of foreign inward remittance**

<b>Part-A</b>		
<b>1.</b>	<b>Details of the beneficiary</b>	
	<b>(i)</b>	<b>Name</b> <span style="float: right;"><i>(refer Note 1)</i></span>
	<b>(ii)</b>	<b>Address</b> <span style="float: right;"><i>(refer Note 2)</i></span>
	<b>(iii)</b>	<b>Permanent Account Number</b>
<b>2.</b>	<b>Tax year</b>	
<b>Part-B</b>		
<b>3.</b>	<b>Certificate number</b>	
<b>4.</b>	<b>Details of bank account of the beneficiary</b>	
	<b>(i)</b>	<b>Account number</b>
	<b>(ii)</b>	<b>Name of the bank</b> <span style="float: right;"><i>(refer Note 1)</i></span>
<b>5.</b>	<b>Details of the remitter</b>	
	<b>(i)</b>	<b>Name</b> <span style="float: right;"><i>(refer Note 1)</i></span>
	<b>(ii)</b>	<b>Address</b> <span style="float: right;"><i>(refer Note 2)</i></span>
<b>6.</b>	<b>Details of the remitting bank</b>	
	<b>(i)</b>	<b>Name</b> <span style="float: right;"><i>(refer Note 1)</i></span>
	<b>(ii)</b>	<b>Address</b> <span style="float: right;"><i>(refer Note 2)</i></span>
<b>7.</b>	<b>Mode of remittance</b>	
<b>8.</b>	<b>Transaction ID</b> <i>(or Demand Draft/ Telegraphic Transfer/ Money transfer No)</i>	
<b>9.</b>	<b>Transaction date</b>	<i>dd/mm/yyyy</i>
<b>10.</b>	<b>Foreign currency amount</b>	
<b>11.</b>	<b>Rupee equivalent</b>	
<b>12.</b>	<b>Exchange rate applied</b>	
<b>13.</b>	<b>Purpose of remittance</b> <i>(as stated by remitter /beneficiary)</i>	
<b><i>Certificate by the beneficiary bank</i></b>		
<p>It is certified that the payment above has been received in convertible foreign exchange and not under any special trade or payments agreement, and that the reimbursement is obtained in a manner approved by Reserve Bank of India.</p>		
		<i>Signature of the Bank Manager</i>
<i>Date:</i>		
<i>Place:</i>		
		<i>Name:</i>
		<i>Designation:</i>
		<i>Address:</i>
<b><i>Certificate by the assessee</i></b>		
<p>I _____ (name), holding Permanent Account Number _____, hereby certify that the above particulars contained in the certificate are true and correct to the best of my knowledge and belief and nothing has been concealed therein.</p>		

*Signature of the assessee*

*Name:*

*Date:*

*Place:*

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain (i) Country/Region, (ii) Flat/Door/Building, (iii) Road/Street/ Block/Sector, (iv) PIN/ZIP Code, (v) Post Office, (vi) Area/locality, (vii) District and (viii) State.
3. Amounts to be filled in ₹ unless otherwise provided.